

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VP BULLION PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	VP Bullion Private Limited
2. Date of incorporation of Corporate Debtor	27/04/2018
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51909UP2018PTC103708
5. Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 135 Ganesh Nagar, Firozabad-283203, Uttar Pradesh, India
6. Insolvency commencement date in respect of Corporate Debtor	19.10.2023 (Order was received by IRP vide email dated 20.10.2023 from NCLT)
7. Estimated date of closure of Insolvency Resolution Process	16.04.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Satyendra Sharma Reg. No. IBB/PA-002/IP-N00737/2018-19/12260
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza - II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: M-3, Block No 51, Anupam Plaza - II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com; cirp.vpbullion@gmail.com
11. Last date for submission of claims	03.11.2023
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the VP Bullion Private Limited on 19.10.2023 (Order was received by IRP vide email dated 20.10.2023 from NCLT). The Creditors of VP Bullion Private Limited are hereby called upon to submit their claims with proof on or before 03.11.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Satyendra Sharma
Interim Resolution Professional
Reg. No. IBB/PA-002/IP-N00737/2018-19/12260

Date : 21.10.2023
Place : Agra



Satyendra Sharma

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VP BULLION PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	VP Bullion Private Limited
2. Date of incorporation of Corporate Debtor	27/04/2018
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51909UP2018PTC103708
5. Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 135 Ganesh Nagar, Firozabad-283203, Uttar Pradesh, India
6. Insolvency commencement date in respect of Corporate Debtor	19.10.2023 (Order was received by IRP vide email dated 20.10.2023 from NCLT)
7. Estimated date of closure of Insolvency Resolution Process	16.04.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Satyendra Sharma Reg. No. IBB/PA-002/IP-N00737/2018-19/12260
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza - II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: M-3, Block No 51, Anupam Plaza - II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com; cirp.vpbullion@gmail.com
11. Last date for submission of claims	03.11.2023
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13
<p>Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the VP Bullion Private Limited on 19.10.2023 (Order was received by IRP vide email dated 20.10.2023 from NCLT).</p> <p>The Creditors of VP Bullion Private Limited are hereby called upon to submit their claims with proof on or before 03.11.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorised Representative of the class in Form CA. Not Applicable</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Sd/- Satyendra Sharma Interim Resolution Professional Reg. No. IBB/PA-002/IP-N00737/2018-19/12260</p> <p>Date : 21.10.2023 Place : Agra</p>	

CIN: U31909GJ2017PTC106919;
 Website: www.jodhpurwindfarms.com;
 E-mail: cs@torrentpower.com

JODHPUR WIND FARMS PRIVATE LIMITED
 Registered Office:
 "Samanvay", 600, Tapovan,
 Ambawadi, Ahmedabad - 380 015,
 Ph.: 079-26628300

EXTRACT OF STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2023

Particulars	Quarter ended		Financial Year ended
	30.09.2023	30.09.2022	31.03.2023
	Un-audited	Un-audited	Audited
Total income from Operations	2,521.13	2,129.51	6,653.97
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	1,022.43	868.97	976.35
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,022.43	868.97	976.35
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	758.97	654.03	731.45
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	758.97	654.03	731.45
Paid up Equity Share Capital	11,100.00	11,100.00	11,100.00
Reserves (excluding Revaluation Reserve)	2,959.68	2,029.64	1,722.59
Securities Premium Account	-	-	-
Net Worth	14,059.68	13,129.64	12,822.59
Paid up Debt Capital / Outstanding Debt	30,000.00	30,000.00	30,000.00
Debt Equity Ratio	1.96	2.13	2.20
Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)			
Basic (₹)	0.68	0.59	0.66
Diluted (₹)	0.68	0.59	0.66
Capital Redemption Reserve	NA	NA	NA
Debt Redemption Reserve	1,722.59	996.10	1,722.59
Debt Service Coverage Ratio	4.14	3.89	2.85
Interest Service Coverage Ratio	4.14	3.89	2.85

Notes :

- The above is an extract of the detailed financial results for the quarter ended September 30, 2023 filed with the National Stock Exchange (NSE) under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the same, along with the notes, are available on the website of NSE at www.nseindia.com and also on the Company's website at www.jodhpurwindfarms.com
- For the other line items referred in Regulation 52 (4) of the SEBI (LODR), the pertinent disclosures have been made to NSE and can be accessed on www.nseindia.com.

Place : Ahmedabad
 Date : October 21, 2023

TATA CAPITAL HOUSING FINANCE LTD.
 Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Park, Mumbai - 400013.
 Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1st & 2nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY (Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co-Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 09-11-2023 on "As is where is" and "As is what is" and "Whatever there is" and without any recourse basis", for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the said secured asset/ property shall be sold by E-Auction at 2.00 P.M. on the said 09-11-2023. The sealed envelope containing Demand Draft of EMD for participating in E-Auction shall be submitted to the Authorised Officer of the TCHFL on or before 08-11-2023 till 5.00 PM at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1st & 2nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below;

Sr. No	Loan A/c. No. and Branch	Name of Borrower(s) / Co-borrower(s) / Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Possession Types
1.	TCH 0703 0100 0200 0746 64	Mr. Pawan Kumar Verma S/o Mr. Ram Krishan Verma. Mrs. Babli Verma W/o Mr. Pawan Kumar Verma	Rs. 1,19,11,871/- (Rupees One Crores Nineteen Lakh Eleven Thousand Eight Hundred Seventy One Only)	Shop No. 28 - Rs. 33,00,000/- (Rupees Thirty Three Lakh Only) And Office No. 12 - Rs. 42,00,000/- (Rupees Forty Two Lakh Only)	Shop No. 28 - Rs. 3,30,000/- (Rupees Three Lakh Thirty Thousand Only) And Office No. 12 - Rs. 4,20,000/- (Rupees Four Lakh Twenty Thousand Only)	Physical

Description of the Immovable Property: All that piece and parcel of the Commercial Shop bearing No. 28 (On Ground Floor) Admeasuring 20.12 Sq. Mtrs (Super Covered Area) Situated at Ram Nagar, Pargana Loni, Tehsil & District Ghaziabad (Uttar Pradesh), with all common amenities mentioned in sale deed And Commercial Office bearing No. 12 (On First Floor) Admeasuring 18.69 Sq. Mtrs. (Super Cover Area). Situated at Property No. 366 (Old) & 430 (New), Situated at Ram Nagar, Pargana Loni, Tehsil & District Ghaziabad (Uttar Pradesh), with all common amenities mentioned in sale deed. Boundaries: East - Property of Seller (Shop No. 26 & Office No. 13), West - Kothi of Nawab Sahab, North - House of Sri Niwas Ji, South - Common Passage 11.

Note: - SA filed by the Borrower against TCHFL (602/2022) is pending before DRT, Lucknow. No stay order is passed against TCHFL in the said case.

Note: - The bidders are advised to conduct due diligence before submitting the bid.

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given best chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly buy, acquire or attempt to acquire any interest in the Immovable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

The E-auction will take place through portal <https://www.bankeauctions.com> on 09-11-2023 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.

Terms and Condition: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immovable property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be: Rs. 10,000/- (Rupees Ten Thousand Only) 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NRT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. Inspection of the Immovable Property can be done on 02-11-2023 between 11 AM to 5.00 PM with prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities areas of Property Tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, C1 INDIA PVT.LTD., Address: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003 Mob.: 8866682937 & Phone: 7291981124 /1125 /1126 Email Id: gujarat@c1india.com / support@bankeauctions.com or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number - 9999078669. 13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. 14. Please refer to the below link provided in secured creditor's website <http://surl.lhmvcvo> for the above details. 15. Kindly also visit the link: <https://www.tatacapital.com/property-disposal.html>

Place: Delhi
Date: 23-10-2023

Sd/- Authorised Officer
 Tata Capital Housing Finance Ltd.

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of M/s. Eicher Motors Ltd have been lost / misplaced. Without transfer deed & the same are transferred to IEPF. Due notice thereof has been given to M/s. Eicher Motors Ltd and I/ We have applied for the issue of Duplicate Share Certificates.

Sl. No.	Name of the Shareholder	Folio	Certificate No.	Distinctive No.	No. of Shares
1	Mr. Giridhar Dhanesha	17978	27984	279501-279600	100 Shares Rs. 10/- Paid Up Total 100 Shares Rs. 10/- Paid Up

Any person who has a claim in respect of the said Shares should lodge such claim along with document proof with M/s. Eicher Motors Ltd at its Registered Office, 3rd Floor - Select Citywalk, A - 3 District Centre Saket, New Delhi - India / or its RTA M/s. Link Intime India Pvt Ltd, C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, within 15 days from this date else M/s. Eicher Motors Ltd will proceed to issue duplicate certificate(s).

Place : Junagadh, Gujarat
 Date : 23.10.2023

Name of the Shareholder
 Mr. Giridhar Dhanesha

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of M/s. Eicher Motors Ltd have been lost / misplaced. Without transfer deed & the same are transferred to IEPF. Due notice thereof has been given to M/s. Eicher Motors Ltd and I/ We have applied for the issue of Duplicate Share Certificates.

Sl. No.	Name of the Shareholder	Folio	Certificate No.	Distinctive No.	No. of Shares
1	Mr. Rajendra K Shah	17708	27714	276901-276900	100 Shares Rs. 10/- Paid Up Total 100 Shares Rs. 10/- Paid Up

Any person who has a claim in respect of the said Shares should lodge such claim along with document proof with M/s. Eicher Motors Ltd at its Registered Office, 3rd Floor - Select Citywalk, A - 3 District Centre Saket, New Delhi - India / or its RTA M/s. Link Intime India Pvt Ltd, C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, within 15 days from this date else M/s. Eicher Motors Ltd will proceed to issue duplicate certificate(s).

Place : Rajkot, Gujarat
 Date : 23.10.2023

Name of the Shareholder
 Mr. Rajendra K Shah

FORM A PUBLIC ANNUITY BOARD OF INDIA (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VP BULLION PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	VP Bullion Private Limited
2. Date of incorporation of Corporate Debtor	27/04/2018
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51909UP2018PTC103708
5. Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 135 Ganesh Nagar, Firozabad-283203, Uttar Pradesh, India E-mail ID: satyendrasrip@gmail.com
6. Insolvency commencement date in respect of Corporate Debtor	19.10.2023 (Order was received by IRP vide email dated 20.10.2023 from NCLT)
7. Estimated date of closure of Insolvency Resolution Process	16.04.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Satyendra Sharma Reg. No. IBI/PA-002/P-N00737/2018-19/12260
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza - II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasrip@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: M-3, Block No 51, Anupam Plaza - II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasrip@gmail.com; crip.vpbullion@gmail.com
11. Last date for submission of claims	03.11.2023
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link https://tbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the VP Bullion Private Limited on 19.10.2023 (Order was received by IRP vide email dated 20.10.2023 from NCLT). The Creditors of VP Bullion Private Limited are hereby called upon to submit their claims with proof on or before 03.11.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its class of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Satyendra Sharma
 Interim Resolution Professional
 Date : 21.10.2023
 Place : Agra
 Reg. No. IBI/PA-002/P-N00737/2018-19/12260

TATA CAPITAL HOUSING FINANCE LTD
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Park, Mumbai-400013. CIN No. U67190MH2008PLC187552

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Contract No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
981784	Mr. Akhuri Ayush Chandra (Borrower) and Mr. Akhuri Piyush Chandra (Co-Borrower)	As on 16/10/2023, an amount of Rs. 24,03,018 /- (Rupees Twenty Four Lakh Three Thousand Eighteen Only)	16-10-2023 07-10-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : All that Piece & Parcels of Residential Unit/Flat bearing No. T - 1508, 15th Floor, Admeasuring Super Area 920 Sq. Ft. Situated at Tower, The Project Gayatri Life, Plot No. GH-01F, Sector -16, Greater Noida (W), Gautam Budh Nagar - 201301 (Uttar Pradesh).

TCHHF	Mr. Gopi Chand (Borrower) and Mrs. Rekha Rani (Co-Borrower)	As on 16/10/2023, an amount of Rs. 34,60,554 /- (Rupees Thirty Four Lakh Sixty Thousand Five Hundred Fifty Four Only)	16-10-2023 03-10-2023
-------	---	---	--------------------------

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : "All piece & parcels of Residential cum Commercial Immovable Property Admeasuring 724.63 Sq. Mtrs. i.e. 866.66 Sq. Yards, Consisting of Residential Land Admeasuring 705.13 Sq. Mtrs. (Covered Area 165 Sq. Mtrs.) and 03 Shops on Commercial Land Admeasuring 19.50 Sq. Mtrs. (Covered Area 19.50 Sq. Mtrs.), Comprised in Kharsa Nos. 470, 471, 472, 473 & 476/1(KH), Situated at Village Pohraji, Pargana Daurala, Tehsil Sardhana, Distt. Meerut - 250502 (Uttar Pradesh), with all other common amenities mentioned in Gift Deed. Boundaries: East - Raasta Approx. 28 ft. Wide (Side 65 ft.), West - Property of First Part/Donor (Side 65 ft.), North - Property of Tikaram (Side 120 ft.), South - Property of Angooi Devi (Side 120 ft)."

TCHHL	Mr. Tarun Sehdev (Borrower) and Mrs. Anita Devi Alias Anita Sehdev (Co-Borrower)	As on 16/10/2023, an amount of Rs. 11,21,088/- (Rupees Eleven Lakh Twenty One Thousand Eighty Eight Only) is due and payable by you Loan Account No. TCHHL0351000100125249 and an amount of Rs. 50,253 /- (Rupees Fifty Thousand Two Hundred Fifty Three Only) is due and payable by you Loan Account No. TCHHL0351000100129016 i.e. totaling to Rs. 11,71,341 /- (Rupees Eleven Lakh Seventy One Thousand Three Hundred Forty Three Only)	16-10-2023 03-10-2023
-------	--	--	--------------------------

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : "All piece & parcels of Residential LIG Flat No. B - 03 (With Roof Right) on Second Floor (Backside LHS Portion) of Triple Store Building built on Plot No. 202, Admeasuring Covered Area - 400 Sq. Ft. i.e. 37.16 Sq. Mtrs. Situated at Village Pasanda, Locality known as Shalimar Garden Ext. - 01, Pargana Loni, Tehsil & District Ghaziabad - 201005 (Uttar Pradesh), with all common amenities mentioned in sale deed. Plot No. 202 bounded as: East - Plot No. 203, West - Plot No. 201, North - Road 30 Ft., South - Service Lane 10' Wide."

*With further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 23/10/2023
Place: Delhi
 Sd/-Authorised Officer,
 For Tata Capital Housing Finance Limited

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IFIL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFIL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-V, Gurgaon-122015 (Haryana) and Branch Office at "A-1C & A-1D, 2nd floor, Noida Sec 16, Noida, Gautam Budh Nagar - 201301" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorised Officer ("AO") of IFIL-HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospects nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFIL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.ifilhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price
1. Mr. Vijay Kishan Nigam 2. Mr. Ajay Nigam 3. Nigam Fine Art Co. 4. Mr. Rishabh Nigam 5. Mrs. Shakuntla Nigam (Prospect No 966912)	23 - May - 2023 Rs. 1,04,20,050/- (Rupees One Crore Four Lakh Twenty Thousand Five Hundred Only) Bid Increase Amount Rs. 2,00,000/- (Rupees Two Lakh Only)	All that part and parcel of the property bearing Prop. No. 132. Land area admeasuring 4844 sq. ft., Carpet area admeasuring 5614 sq. ft., Built up area admeasuring 6940 sq. ft., Total R.C.C. Covered area 7515.5 sq. ft., Udyog Vihar Ext., Ecoltech-2, Greater Noida, Gautam Buddha Nagar, 201301, Uttar Pradesh, India	09-Aug-2023 As On Date 05-Oct-2023	Rs. 2,16,00,000/- (Rupees Two Crore Sixteen Lakh Only) Earnest Money Deposit (EMD) Rs. 1,05,60,143/- (Rupees One Crore Five Lakh Sixty Thousand One Hundred Forty Three Only)

Terms and Conditions:

- For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.ifilhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website <https://www.ifilhome.com> and <https://www.ifil.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID: auction.hq@ifil.com, Support Helpline Numbers: @1800287499
- For any query related to Property details, Inspection of Property and Online bid etc. call IFIL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: auction.hq@ifil.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFIL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IFIL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Noida **Date :** 23-Oct-2023
 Sd/-Authorised Officer, IFIL Home Finance Limited

IDFC First Bank Limited
 (erstwhile Capital First Limited amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
 CIN : L65110TN2014PLC097792
 Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
 Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrower/s or co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1.	17195658	LOAN AGAINST PROPERTY	1. NAZAAQAT SALMANI 2. NAUHASH SALMANI	11.10.2023	25,35,358.83/-	ALL THAT PIECE AND PARCEL OF ONE PVT.SHOP ON GROUND FLOOR, WITHOUT ITS ROOF RIGHTS, AREA MEASURING 20 SQ. YDS.I.E., 16.722 SQ. MTRS.,FREE HOLD BUILT UP PROPERTY BEARING NO. 32-B, OUT OF TOTAL AREA MEASURING 46.05 SQ. YDS., I.E., 38.5 SQ. MTRS.,SIZE (19'3" X 21'6" 1/4") OUT OF TOTAL AREA MEASURING 281.19 SQ. YDS., OUT OF KHASRA NO. 4316, OLD KHASRA NO. 43/10, SITUATED IN THE AREA OF VILLAGE AZADPUR COLONY KNOWN AS RAMESHWAR NAGAR, DELHI-110033, AND, BOUNDED AS: EAST: GALI, WEST: OTHER'S PROPERTY SOUTH: OTHER'S PROPERTY, SOUTH: ROAD

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
 Authorized Officer
 IDFC FIRST Bank Limited
 (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 23.10.2023
Place : NEW DELHI

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IFIL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFIL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-V, Gurgaon-122015 (Haryana) and Branch Office at "A-1C & A-1D, 2nd floor, Noida Sec 16, Noida, Gautam Budh Nagar - 201301" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorised Officer ("AO") of IFIL-HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospects nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFIL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.ifilhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price
1. Mr. Bhushan Dixit 2. Mrs. Hemlata 3. Mrs. Mayas Dixit 4. Mohan Factory (Prospect No 973591 & 977152)	17-Jun-2023 Rs. 17,6			

